

DIVISION BENCH

ITEM NO.120

NATIONAL COMPANY LAW TRIBUNAL

ALLAHABAD BENCH

PRAYAGRAJ

IA No.252/2024, IA No.300/2023, CA No.143/2019, IA No.305/2024,

IA No.317/2024 IN CP (IB) No.142/ALD/2018

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 3rd July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	UNION BANK OF INDIA V/S M/S LAKSHMI COTSYN LTD.
UNDER SECTION	7 IBC (IN LIQUIDATION)

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Gopal Verma, Adv. : *For the Applicant in IA No.252/2024*

Sh. Shubham Agarwal, Adv. : *For the Liquidator, Sh. Rohit Sehagal
present in person*

ORDER

IA No.252/2024

- 1.** Ld. Counsel, Sh. Shubham Agarwal representing the Liquidator states that the reply on behalf of the Liquidator has already been filed. However, the Ld. Counsel, Sh. Gopal Verma representing the Applicant states that the same has not been received.
- 2.** Let the another copy of the reply be supplied to the Ld. Counsel representing the Applicant on the e-mail ID to be shared on the chat box.
- 3.** The matter is adjourned for further hearing on 9th August, 2024.

CA No.143/2019

- 1.** Ld. Counsel representing the Liquidator seeks a short accommodation to file separate PUFÉ applications for different Sections.
- 2.** Ld. Counsel representing the Liquidator, therefore seeks this application to be dismissed as withdrawn with liberty to file separate applications as fresh.
- 3.** Let the Application be dismissed as withdrawn with liberty as above.

-Sd-

-Sd-

IA No.300/2023 & IA No.305/2024

1. These IAs i.e. IA No.300/2023 & IA No.305/2024 have become infructuous in view of the disposal of CA No.143/2019.

IA No.317/2024

1. This application has been filed by the Liquidator for seeking extension in completion of the liquidation process in view of the fact that certain piece of parcel of lands which are in the custody of the Corporate Debtor, however is not possible to be sold in view of the fact that the permission is to be granted by the U.P.S.I.D.C. with respect to the demarcation and the segregation of the land in different parts so that the same could be sold.
2. In view of the averments made in the application as well as the submissions made by the Ld. Counsel representing the Liquidator that there be an extension by the six months commencing from 4th June, 2024, the extension is accordingly granted. The IA No.317/2024 stands disposed off accordingly.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

3rd July, 2024

Avaneesh Kumar Singh
(Stenographer)